

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1386

TO BE ANSWERED ON FRIDAY, 28TH JULY, 2023

Reforms in Voting Method in Elections

†1386. Shri Kunwar Pushpendra Singh Chandel:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is contemplating upon bringing reforms in the existing method of voting in elections in the country and if so, the details thereof;
- (b) whether the Government has received any proposal to conduct both the General and Assembly elections simultaneously in the country and if so, the details thereof and the response of the Government thereto;
- (c) whether the Government has held talks with those States where the terms of the State Government have not been completed yet regarding conducting assembly elections along with at the forthcoming general elections; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY OF THE LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a): No sir.

(b): The Department Related Parliament Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79th

Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

(c): No sir.

(d): Does not arise, in view of reply (c) above.